

- (c) the steps taken or proposed to be taken by Government against those traders and
- (d) the details of the parties/individuals against whom the responsibility is being fixed by Government for such type of adulteration?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) to (d) The implementation of the Prevention of Food Adulteration Act (PFA), 1954 and Prevention of Food Adulteration Rules, 1955 made entrusted to the Food (Health) Authorities of the States/U.Ts. Samples of various foods are taken regularly by the State/Union Territories (UTs) Governments and action is taken from time to time in cases of adulterated food. The details of number of cases relating misuse of animal fat and urea in desi ghee and mawa are not maintained centrally. However, the Central Government has issued instructions from time to time to Food (Health) Authorities of the States/Union Territories to keep a strict vigil on quality of milk and milk products by conduction special drives to draw random samples of milk and milk products and take necessary preventive action under the provision of PFA Act, 1954 and PFA Rules 1955.

**Violation of norms by hospitals/ nursing homes in treating poor patients**

¶2873. SHRI BALAVANT ALIAS BALAPTE:  
SHRI SHREEGOPAL VYAS:  
SHRI ANIL MADHAV DAVE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there is any such provision to provide medical facilities at concessional rates to poor patients in those private hospitals and nursing homes which have been allotted land by Government at concessional rates;
- (b) if so, the details of names of such hospitals/nursing homes, State-wise, and the terms and conditions under which land has been allotted to them;
- (c) whether these hospitals/nursing homes are not complying with those terms and conditions under which land was allotted to them;
- (d) if so, the details thereof; and
- (e) the action taken by Government against those hospitals/nursing homes which are not complying these terms and conditions?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) to (e) Health being a State subject, it is for the concerned State Government to monitor and regulate the functioning of private hospitals and nursing homes in their State.

However, in pursuance of the directions of the Hon'ble High Court in writ petition No.2866/2002 titled as "Social Jurist Vs. Government of NCT of Delhi and others, all the private hospitals to whom land has been allotted to at concessional rates have

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¶Original notice of the question was received in Hindi.

been directed to comply the condition of free treatment to the extent of 25% OPD and 10% IPD.

The office of Land and Development Officer ensures the compliance of terms and conditions of lease by the lessee through inspections from time to time. As reported by the Land and Development Office, New Delhi, in pursuance of the direction of the Hon'ble High Court in the above referred writ petition, an Implementation Committee and a Special Committee under the Chairmanship of Principal Secretary (Health), Government of NCT of Delhi have been setup to monitor free treatment to poor patients to be provided by private hospitals who have been allotted land on concessional rates and for recovery of amounts due from concerned private hospitals, respectively.

#### **Revival of sick PSEs**

2874. DR. K. MALAISAMY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the number of Public Sector Enterprises (PSEs) are making profit, loss, became sick and the period of such situation;
- (b) what is the policy of Government in the revival of sick PSEs;
- (c) the time-frame before which revival could be possible instead of leaving it to the course;
- (d) what are all the extra measures taken to speed up the process; and
- (e) what is the stage of revival of Hindustan Photo Films Company in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) As per Public Enterprises Survey 2007-08, there are 214 operational Central Public Sector Enterprises (CPSEs) out of which 160 are profit making and 53 are loss making and one unit is neither loss making nor profit making.

(b) to (d) Government has set up a Board for Reconstruction of Public Sector Enterprises (BRPSE) in December, 2004 to advise the Government *inter alia* on the measures to be taken to restructure/revive CPSEs. The concerned Administrative Ministries refer the proposal of their CPSEs identified as 'sick' for consideration of the BRPSE. Based on the recommendations of BRPSE, Government have approved revival of 36 CPSEs at a total cost of Rs. 15254 crore including fresh cash infusion of Rs.2921 crore.

(e) Government have approved infusion of cash of Rs.30 crore towards working capital by way of loans.

#### **Assignment of work to BHEL**

2875. MISS ANUSUIYA UIKEY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Bharat Heavy Electricals Ltd. (BHEL) has been assigned with a job to expand the Amarkantak Thermal Power Plant in Madhya Pradesh;

Original notice of the question was received in Hindi.